

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 8156 of 2021**

Mangal Soren ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Sabyasanchi, Advocate  
For the State : APP  
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**Order No. 02: Dated: 6<sup>th</sup> September, 2021**

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Purvi Tundi P.S. Case No. 24 of 2019 (G.R. No. 1598 of 2019 & S.T. No. 84 of 2019).

The prayer for bail of the petitioner was earlier rejected in B.A. No. 400 of 2020.

Learned counsel for the petitioner submits that one witness has been examined in course of trial. The petitioner is in custody since 29.07.2019 and those are the grounds on the basis of which the petitioner has renewed his prayer for bail.

However, several material witnesses are still left to be examined and considering the nature of allegations levelled against the petitioner which has been considered in B.A. No. 400 of 2020, I am not inclined to reconsider the prayer for bail of the petitioner, which stands rejected once again with a direction to the learned trial court to expedite the trial.

*(Rongon Mukhopadhyay, J.)*

MM